

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.2204/2004

Monday, this the 29th day of November 2004

Hon'ble Shri S. K. Naik, Member (A)

Shri MBK Pillai
S/o Shri A. Madhvan Pillai
R/o T-1, Jangpura 'A', New Delhi-14

(By Advocate: Shri S. M. Rattanpaul)

...Applicant

Versus

1. Union of India
through the Secretary
Ministry of Power, Shram Shakti Bhawan, New Delhi
2. The Secretary
Ministry of Personnel
Public Grievances & Pensioners
North Block, New Delhi
3. The Chairman
Central Electricity Authority
Sewa Bhawan, R.K.Puram, New Delhi

...Respondents

(By Advocate: Shri Nasir Ahmed)

ORDER (ORAL)

Heard the learned counsel for both the parties. While the learned counsel for respondents has stated that the respondents have already decided to grant pro-rata pension/retrial benefits to the applicant as per rules and, therefore, nothing survives in this OA, learned counsel for applicant has submitted that time limit may be prescribed within which financial benefits are to be paid to the applicant, so that he is not forced to approach the Tribunal once again.

2. While the learned counsel for respondents seeks six months' time, I think it would be appropriate to grant a period of four months within which they should pay to the applicant the pro-rata pension, arrears and interest as admissible under the rules. I order accordingly.
3. OA is disposed of in the aforesaid terms.

Naik
(S. K. Naik)
Member (A)

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